



सत्यमेव जयते

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Separate paging is given to this part in order that it may be filed
as a separate compilation.

PART III

Laws, Regulations and Rules passed thereunder.

JAMMU AND KASHMIR LEGISLATIVE ASSEMBLY SECRETARIAT, SRINAGAR.

Under Rule 64 of the Rules of Procedure and Conduct of Business in the Jammu and Kashmir Legislative Assembly, the following Bill together with the Statement of Objects and Reasons, is published in an extraordinary issue of the Official Gazette.

By order of the Hon'ble Speaker.

Sd/-

MANOJ KUMAR PANDIT,
Secretary.

THE JAMMU AND KASHMIR STATE LEGISLATURE MEMBERS'
PENSION (AMENDMENT) BILL, 2026

[L. A. Bill No. 15 of 2026]

A Bill to amend the Jammu and Kashmir State Legislature Members' Pension Act, 1984 and for matters connected or incidental thereto ;

BE it enacted by the Legislature of the Union Territory of Jammu and Kashmir in the Seventy-seventh Year of the Republic of India as follows :—

1. Short title and Commencement.—(1) This Act may be called the Jammu and Kashmir State Legislature Members' Pension (Amendment) Act, 2026.

(2) It shall come into force on the date of its publication in the Official Gazette.

2. Amendment of Section 3, Act No. II of 1984.—
In Section 3 of the Jammu and Kashmir State Legislature Members' Pension Act, 1984, hereinafter referred to as the 'Principal Act' :—

(i) In sub-section (1), for the words and figure, **“With effect from 1st of September, 2009, there shall be paid a pension of fifty thousand rupees”** the words, **“there shall be paid a pension of sixty thousand rupees”** shall be substituted.

(ii) In sub-section (1-A), the proviso thereto shall be omitted.

3. Amendment of Section 3-A, Act No. II of 1984.—
In Section 3-A of the Principal Act, in Explanation thereto, for the words, **“spouse, minor son and unmarried daughter”** the words, **“spouse, minor son, unmarried daughter, widowed daughter and divorced daughter”** shall be substituted.

STATEMENT OF OBJECTS AND REASONS

The pension payable to former Members of the Legislative Assembly has not been revised since 2009 and no longer commensurate with the present cost of living. It is, therefore, proposed to enhance the pension from fifty thousand rupees to sixty thousand rupees per month, omit the restrictive proviso to sub-section (1-A) of Section 3, and enlarge the definition of "family" under Section 3-A to include a widowed daughter and a divorced daughter, so as to avert any discrimination on this count.

This Bill seeks to achieve the above objects.

Sd/-

**Minister In-Charge,
Department of Law, Justice and P.A.**

FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to amend Section 3 of the Jammu and Kashmir State Legislature Members' Pension Act, 1984, so as to enhance the pension payable to an ex-Member from Rs. 50,000/- to Rs. 60,000/- per month, and to omit the proviso to sub-section (1-A) thereof.

Clause 3 seeks to amend Section 3-A so as to include '**widowed daughter**' and '**divorced daughter**' within the definition of 'family' for the purpose of family pension.

The estimated recurring expenditure on account of the enhanced pension would be **Rs. 1.20 lakh per annum for every ex-Member** under the Act, the exact number of such pensioners being ascertainable from the records maintained by the Pension Cell/Office of the Accountant General (J&K). The additional liability that may arise from the widening of the definition of 'family' is contingent upon future cases and is not capable of precise quantification at this stage. No non-recurring expenditure is involved.

Sd/-

**Minister In-Charge,
Department of Law, Justice and P.A.**

RECOMMENDATION OF THE LIEUTENANT GOVERNOR

The Lieutenant Governor has in pursuance of sub-sections (1) & (3) of Section-36 of the Jammu and Kashmir Reorganization Act, 2019 recommended to the Jammu and Kashmir Legislative Assembly, the introduction and consideration of Bill.

Sd/-

MANOJ KUMAR PANDIT,
Secretary.